

**THE DEPUTY MINISTER IN THE
MINISTRY OF DEFENCE (SHRI J. B
PATNAIK):**

(a) (i) *Air Force and Navy.*

In these two Services, there is no provision for re-enrolment of ex-servicemen discharged on the ground of disability.

(ii) *Army*

There is no ban on re-enrolment of an ex-serviceman discharged from the Army on the ground of disability provided he is declared fit by the Medical authorities after a re-Board and he also satisfies all the other conditions for enrolment at the time of re-enrolment

(b) Disability pension is granted where the invaliding disability is attributable to or aggravated by service and is assessed at 20 per cent or above. Invalid pension/gratuity is granted where the disability, though attributable to or aggravated by military service, is less than 20 per cent or is not related to the military service. Invalid pension is given where the individual has rendered 10 years or more service and invalid gratuity where the service rendered is less than 10 years.

(c) Ex-servicemen who have been discharged on the ground of disability held attributable to/aggravated by military service are entitled to full treatment of their disability from service sources.

**Proposal for Electric Furnace Steel
Plant from Kerala Government**

4933 SHRI VAYALAR RAVI Will the Minister of STEEL AND MINES be pleased to state

(a) whether Government have received any proposal to set up an Electric Furnace steel plant from the State of Kerala and

(b) if so, the main features thereof and the decisions taken thereon?

**THE DEPUTY MINISTER IN THE
MINISTRY OF STEEL AND MINES
(SHRI SUBODH HANSDA) (a) and (b)**
Government have granted a licence under the Industries (Development & Regula-

tion) Act, 1951, on 16th March, 1972, to Messrs. Steel Complex Ltd., Feroke (Kerala) for establishing an electric furnace-cum-continuous casting unit at Feroke for the manufacture of 50,000 tonnes (annual capacity) of mild, medium carbon and spring steel billets on the basis of maximum utilisation of plant and machinery. This is a joint sector venture which is being implemented with the Kerala State Industrial Development Corporation as one of the principal promoters

**Setting up of Agro-Industries Unit
in Kerala**

4934 SHRI VAYALAR RAVI Will the Minister of HEAVY INDUSTRY be pleased to state

(a) whether the Kerala Agro industries Corporation has prepared any scheme for the development of its tractor unit and setting up of new agro-industries unit in that State and

(b) if so the broad outlines thereof and the Central assistance sought and quantum proposed to be given?

**THE DEPUTY MINISTER IN THE
MINISTRY OF HEAVY INDUSTRY
(SHRI SIDDHESHWAR PRASAD) (a)**
No scheme for the manufacture of tractors has been prepared by the Kerala Agro Industries Corporation

(b) Does not arise

**Free Ration to Army Commissioned
Officers in Peace Areas**

4935 DR H P SHARMA Will the Minister of DEFENCE be pleased to state

(a) whether Government have any Committee to examine the fact that Army Commissioned Officers have to spend more than their salary, while they remain in Mess and if so, the reaction of Government thereto; and